

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3737**

TO BE ANSWERED ON THE 21ST DECEMBER, 2021/ AGRAHAYANA 30, 1943 (SAKA)

MALAYAM LANGUAGE BILL

**3737. SHRI KUMBAKUDI SUDHAKARAN:
ADV. A.M. ARIFF:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that Malayalam, the language widely spoken in Kerala, has still not been accorded as the official language of Kerala, if so, the details thereof;

(b) whether the Government of Kerala in 2015 had forwarded the 'Malayalam Language (Dissemination and Enrichment) Bill, 2015' that was passed in the Kerala Legislative Assembly, for the final assent of the President of India, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has sought any clarification from the State Government/Central Ministries in this regard and if so, the details thereof like nature of clarification, date of seeking clarification and the date of providing clarification;

(d) whether the Government will be able to provide a time-frame to expedite the process of giving assent by the President if so, the details thereof;

(e) whether the Malayalam Language Bill is still pending approval of the Union Government; and

(f) if so, the details thereof along with the reasons for the delay in getting the approval of the President?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a) to (f) The Government of Kerala had forwarded the 'Malayalam Language (Dissemination and Enrichment) Bill, 2015' for consideration and assent of the Hon'ble President of India. The same was received in the Ministry of Home

Affairs on 23.02.2016. As per the practice, the Bill was circulated to the concerned nodal Ministries and Departments i.e. (i) Legislative Department, (ii) Department of Official Language (iii) Department of Justice (iv) Department of Social Justice & Empowerment, (v) Department of Administrative Reforms & Public Grievances (vi) Department of Higher Education, and (vii) Department of School Education & Literacy, Ministry of Education on 04.03.2016 for examining the Bill and providing their comments. Clarifications/comments of Government of Kerala were sought on the comments of Central Nodal Ministries. State Government of Kerala furnished clarifications on 02.11.2020 which have been shared with the nodal Ministries and Departments. The Bill will be processed for consideration of Hon'ble President of India after consultation process is over.
